

12.31 hrs.

PAPERS LAID ON THE TABLE

LAW COMMISSION REPORTS

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to lay on the Table—

(1) A copy of the Thirtieth Report of the Law Commission on section 5 of the Central Sales Tax Act, 1956—Taxation by the States of Sales in the course of Import.

(2) A copy of the Thirty-second Report of the Law Commission on section 9 of the Code of Criminal Procedure, 1898—Appointment of Sessions Judges, Additional Sessions Judges and Assistant Sessions Judges.

[Placed in Library. See No. LT-1411/68].

INDIAN TELEGRAPH RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 919 in Gazette of India dated the 18th May, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-1412/68].

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

DR. RAM SUBHAG SINGH: On behalf of Shri I. K. Gujral, I beg to lay on the Table a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (1) The Indian Telegraph (Second Amendment) Rules, 1968 published in Notification No. G.S.R. 882 (English version) and G.S.R. 883 (Hindi version) in Gazette of India dated the 13th May, 1968.

- (2) The Indian Telegraph Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 940 (English version) and G.S.R. 949 (Hindi version) in Gazette of India dated the 15th May, 1968.
- (3) The Indian Telegraph (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1140 in Gazette of India dated the 7th June, 1968.
- (4) The Indian Telegraph (Sixth Amendment) Rules, 1968, published in Notification No. G.S.R. 1141 in Gazette of India dated the 13th June, 1968.

[Placed in Library. See No. LT-1413/68.]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 802 published in Gazette of India dated the 4th May, 1968 making certain amendment to G.S.R. 1845 dated the 8th December, 1967.
- (ii) G.S.R. 944 published in Gazette of India dated the 18th May, 1968.
- (iii) The Sugarcane (Control) Amendment Order, 1968, published in Notification No. G.S.R. 945 in Gazette of India dated the 18th May, 1968.
- (iv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1968, published in Notification No. G.S.R.

- 948 in Gazette of India dated the 20th May, 1968.
- (v) The Gur (Regulation of Use) Amendment Order, 1968, published in Notification No. G.S.R. 994 in Gazette of India dated the 23rd May, 1968.
- (vi) The Foodgrains Movement Restriction (Exemption of Certified Seeds) Second Amendment Order, 1968, published in Notification No. G.S.R. 1056 in Gazette of India dated the 8th June, 1968.
- (vii) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1968, published in Notification No. G.S.R. 1105 in Gazette of India dated the 15th June, 1968.
- (viii) The Foodgrains Movement Restrictions (Exemption to Food Corporation of India) Amendment Order, 1968, published in Notification No. G.S.R. 1106 in Gazette of India dated the 15th June, 1968.
- (ix) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1132 in Gazette of India dated the 11th June, 1968.
- (x) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Control (Second Amendment) Order, 1968, published in Notification No. G.S.R. 1133 in Gazette of India dated the 11th June, 1968.
- (xi) The Andhra Pradesh Coarse Grains (Export Control) Amendment Order, 1968, published in Notification No. G.S.R. 1155 in Gazette of India dated the 22nd June, 1968.
- (xii) The Manipur Foodgrains (Movement) Control Amendment Order, 1968, published in Notification No. G.S.R. 1156 in Gazette of India dated the 22nd June, 1968.
- (xiii) The Gur (Regulation of Use) Second Amendment Order, 1968, published in Notification No. G.S.R. 1174 in Gazette of India dated the 24th June, 1968.
- (xiv) The Indian Maize (Temporary Use in Starch Manufacture in Gujarat) Order, 1968, published in Notification No. G.S.R. 1224 in Gazette of India dated the 24th June, 1968.
- (xv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1968, published in Notification No. G.S.R. 1269 in Gazette of India dated the 3rd July, 1968.
- (xvi) The De'hi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1968, published in Notification No. S.O. 1757 in Gazette of India dated the 14th May, 1968.
- (xvii) The Fruit Products (Amendment) Order, 1968, published in Notification No. S.O. 1890 in Gazette of India dated the 1st June, 1968.
- (xviii) The Cold Storage (Amendment) Order, 1968, published in Notification No. S.O. 1891 in Gazette of India dated the 1st June, 1968.

[Placed in Library. See No. LT-1414/68.]

[Shri Annasahib Shinde]

(2) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955:—

(i) G.S.R. 1055 published in Gazette of India dated the 8th June, 1968, making certain amendments to G.S.R. 1842 dated the 24th December, 1964.

(ii) G.S.R. 1327 published in Gazette of India dated the 13th July 1968, making certain amendments to G.S.R. 1842 dated the 24th December, 1964.

[Placed in Library. See No. LT-1414/68.]

(3) (i) A copy each of the following President's Acts under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968:—

(a) The West Bengal Land Reforms (Amendment) Act, 1968 (President's Act No. 1 of 1968) published in Gazette of India dated the 26th March, 1968.

(b) The Calcutta Thika Tenancy (Amendment) Act, 1968 (President's Act No. 2 of 1968) published in Gazette of India dated the 26th March, 1968.

(c) The Calcutta Thika Tenancy Stay of Proceedings (Temporary Provisions) Act, 1968 (President's Act No. 3 of 1968) published in Gazette of India dated the 26th March, 1968.

(d) The West Bengal Premises Tenancy (Amendment) Act, 1968 (President's Act No. 4 of 1968) published in Gazette of India dated the 26th March, 1968.

(ii) A statement showing reasons for delay in laying the above Acts.

[Placed in Library. See No. LT-1415/68].

(4) A copy of the Audited Accounts of the Animal Welfare Board for the year 1966-67, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.

[Placed in Library. See No. LT-1416/68.]

(5) A copy each of the Audited Accounts of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay for the year 1964-65, 1965-66 and 1966-67 under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals. [Placed in Library. See No. LT-1417/68].

(6) A copy each of the following Notifications under sub-section (3) of section 44 of the Food Corporations Act, 1964:—

(i) The Food Corporations (Fourteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 819 in Gazette of India dated the 29th April, 1968.

(ii) The Food Corporations (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 870 in Gazette of India dated the 10th May, 1968. [Placed in Library. See No. LT-1418/68.]

(7) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1252 in Gazette of India dated the 6th July, 1968, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-1419/68.]